

(7)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 259/2006
MA 1790/2006
MA 1791/2006
OA 3338/2002

New Delhi, this the 21st day of December, 2006

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri V.K. Agnihotri, Member (A)**

S.Wadia,
DX-131, Molsari Marg,
Kendriya Vihar, Section-56,
Gurgaon 122 003 (Haryana)

...Applicant.

(Applicant in person.)

Versus

1. Sh. K.M. Chandrashekhar,
Secretary (Revenue),
Ministry of Finance.
North Block,
New Delhi-110002.

2. Sh. V.P. Singh,
Chairman,
Central Board of Excise & Customers,
North Block,
New Delhi-110002.

...Respondents.

(By Advocate: Sh. R.V. Sinha)

ORDER (ORAL)

Shanker Raju, Member (J)

In the light of an additional affidavit filed by the respondents, it is observed that, on segregating the case of the applicant is for re-fixation of seniority and other consequential benefits on holding a review DPC is being processed for which we accord the respondents time till 31st March, 2007.

We make it clear that as an admission of the respondents as to the implementation, no other justification would be entertained. The CP is disposed of at present and notices are discharged with liberty to the parties in case it requires revival to revive it accordingly. MA is accordingly disposed of.



**(V.K. Agnihotri)
Member (A)**



**(Shanker Raju)
Member (J)**